

GAHC010278602023



THE GAUHATI HIGH COURT
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

Case No. : PIL/6/2022

ALL ASSAM TRANSGENDER ASSOCIATION
(REPRESENTED BY ITS GENERAL SECRETARY)
ADD- PANDU CABIN
NEAR RLY B.G. OFFICE
P.O.-PANDU
PIN-781012
DIST- KAMRUP(M)

VERSUS

THE STATE OF ASSAM AND 2 ORS
REPRESENTED BY THE DIRECTOR GENERAL OF POLICE
ASSAM
POLICE HEADQUARTER
ULUBARI
GUWAHATI-781007

2:THE SPECIAL DIRECTOR GENERAL OF POLICE (LAW AND ORDER)
POLICE HEADQUARTER
ULUBARI
GUWAHATI-781007
3:THE CHAIRMAN
STATE LEVEL POLICE RECRUITMENT BOARD
MADHABDEVPUR
REHABARI
GUWAHATI-781008 (GROUND FLOOR OF APHC BUILDING)

Advocate for : SWATI. B. BARUAH (TG)
Advocate for : GA
ASSAM appearing for THE STATE OF ASSAM AND 2 ORS

**BEFORE
HONOURABLE THE CHIEF JUSTICE
HONOURABLE MR. JUSTICE SUMAN SHYAM**

ORDER

16.02.2024

(Vijay Bishnoi, CJ)

This writ petition in the form of public interest litigation is filed on behalf of the Assam Transgender Association seeking a direction to the respondents i.e. the Assam Police Department to republish and amend the advertisement in question with the further prayer that the respondents be directed to formulate a suitable criteria and options in the physical test, medical test etc. It is further prayed that the Assam Police Department be directed to formulate various important policies in the upcoming future for empowering the transgender in the State.

It is noticed that the State of Assam is impleaded through the Director General of Police, Assam. However, we feel that for the purpose of addressing the issues raised by the petitioners in this writ petition, the response of the State Government through the respective department is necessary.

Hence, we deem it appropriate to implead the Social Justice and Empowerment Department, Assam through its Secretary as party respondent No.4 in this writ petition.

Amended cause title be filed by the learned counsel for the petitioners within a period of two days.

Let notice be issued to the newly impleaded respondent No.4 through the Secretary of the said department.

Mr. R. M. Das, learned counsel appearing for the Social Justice and Empowerment Department is directed to accept the notice on behalf of the respondent No.4. Copies of the writ petition along with requisite documents be supplied to him within a period of one week. Mr. Das may file response to the writ petition within a period of six weeks thereafter.

On the next date the name of Mr. R. M. Das be reflected in the Cause List as counsel for the respondents.

List after six weeks.

JUDGE

CHIEF JUSTICE

Comparing Assistant